



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

A

Application No. 1040 of 200 2 U.O.I.
Applicant(s) Junul Hora Respondent(s) U.O.I.
Advocate for Applicant(s) M/s. S.K. Mohanty Advocate for Respondent(s) S.P. Mohanty
P.R. Lenka

NOTES OF THE REGISTRY

(i.p.o. fees Rs 50/- fwd.)

Rs
9.12.02DR
Shankh
09.12.02

Defects removed.

Fees Regn pl.

Rs
10/12/02DR
Shankh
10.12.02

Registrar

on memo 10/12/02

For Admn with Snt. orders pl.

Rs
11.12.02


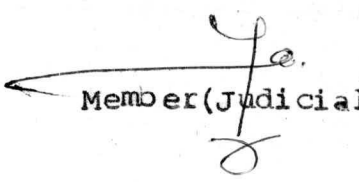
Bench

ORDERS OF THE TRIBUNAL

REGISTER

1. ORDER DATED 12-12-2002.

Heard Mr.S.P.Mohanty, learned counsel for the Applicant. It appears from the records that vide Annexure-8 dated 12-11-2002, the Applicant has preferred an appeal against the order of punishment before his Appellate Authority in the matter. In view of the above, we direct the Appellate Authority to dispose of the said appeal preferred by the applicant within a period of thirty days from the date of receipt

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>Dr. 21.12.12.2</p> <p>Copies of order dt. 12.12.02 may be handed over to counsels for both sides.</p> <p>for 20/12</p> <p>20/12/02</p> <p>Copies of order dt. 12.12.02 alongwith copies of OA sent to all respts.</p> <p>for 11/1/03</p> <p>11/1/03</p>	<p>of a copy of this order. Till disposal of the said appeal of the Applicant, under Annexure-8, no punitive recovery shall be made from the Applicant if the same has not already taken place.</p> <p>It is, however, made clear that after disposal of the appeal if the applicant's grievance would still subsist ^{then he shall be} he is at liberty to approach this Tribunal.</p> <p>With the above directions, this Original Application is disposed of. No costs.</p> <p>Send copies of this order alongwith Original Application to the Respondents and free copies of this order be given to the learned counsel for the applicant and Mr. A.K. Bose, learned Senior Standing Counsel for the Union of India, on whom a copy of this Original Application has been served.</p>
	<p style="text-align: right;">  Vice-Chairman 14/12 </p> <p style="text-align: right;">  Member (Judicial) </p>